

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

**Petition Nos. 22/GT/2017**

**Date: 28.6.2017**

To,

The Director (Power Regulation)  
Bhakhra-Beas Management Board  
Sector 19-B Madhya Marg,  
Chandigarh-160019

Sir,

Subject: Approval of tariff for BBMB hydro generation project for the period 2014-19  
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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, latest by 17.7.2017, with copy to the respondents:

- (i) Copy of Agreements (i.e. Bhakra Nangal Agreement of 1959), Record of Discussion between representatives of Partner States held at Delhi on 2nd February and 23rd March 1971) for apportionment of Expenditure incurred on (a) Direct Cost of Irrigation, (b) Direct cost of Power and (c) Common cost of distribution.
- (ii) Copy of other agreements/decision which are relevant for determining the allocation of cost between the Power and the Irrigation components.
- (iii) Details of life extension through each of the RMU. Value (Gross Block as well as Net block) of such BBMB assets as appearing in the books of the beneficiary States/distribution companies along with depreciation, as per Commission's methodology, for each of the financial year of the tariff period.
- (iv) Actual amount of loan pertaining of each hydro power plant or proportionate corporate loan for BBMB assets as appearing in the books of Accounts of the beneficiary States/distribution companies as at the end of the each financial year of tariff period. Details and documents of loan relating to the Hydro Power asset drawn by BBMB or beneficiary States/distribution companies and interest thereon along with date of draw thereof.
- (v) If reconciliation of the book value of the assets as ascertained through surveyor and that as per the books of the beneficiary States/distribution companies is not feasible, the difference between 'the book value of assets as ascertained through surveyor' and 'the book value of assets as per book of the beneficiary States/distribution companies' shall be provided since some of the assets are funded from grants or serviced through O&M or RMU etc. by the beneficiary States/distribution companies. Thus, such difference is not required to be considered for tariff purposes and clarification in this regard shall be furnished.
- (vi) Tariff forms based on the book value of the BBMB assets, and the actual amount of loan and interest thereon (as ascertained from book value of assets in the books of the beneficiary States/distribution companies) shall be revised.

2. The above information shall be filed within the due date mentioned above. No request for further extension of time shall be entertained for any reason whatsoever.

**-Sd/-**  
**B. Sreekumar**  
Deputy Chief (Law)